

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 191/TT/2017**

- Subject** : Tariff from COD to 31.3.2019 for Mauda II-Betul 400 kV D/C (Quad) T/L alongwith associated bays at Betul GIS-Asset-1 Betul-Khandwa 400 kV D/C (Quad) T/L alongwith associated bays at Betul GIS and Khandwa S/S, Asset-2 Khandwa-Indore 400 kV D/C T/L alongwith associated bays, Asset-3 Establishment of 400/220 kV, 2\*315 MVA GIS at Betul and Asset-4 under “Transmission System associated with Mauda Stage-II (2 x 660 MW) Generation Project” in Western Region for tariff block 2014-19 period.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : NTPC Ltd. and 8 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri B. Dash, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri Rajeev Kumar Gupta, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for approval of tariff for four assets under the Transmission System associated with Mauda Stage-II (2 x 660 MW) Generation Project in Western Region. He submitted that the additional information sought by the Commission has already been submitted and the rejoinder to the MPPMCL’s reply has also been filed.

2. The Commission directed the petitioner to submit the following information, on affidavit by 10.9.2018 with an advance copy to the respondents:-



- (i) Since the proposed date of commercial operation (i.e. 1.4.2017) of Assets-1, 2 and 4 has elapsed, submit revised status of COD of the assets supported by documentary evidence and Auditor's certificates along with the revised tariff forms based on actual COD of Assets-1, 2 and 4.
- (ii) Documents in support of Rate of Interest, Date of Drawl and Repayment Schedules (as per Form-9c) of "SBI-10000" and "SBI Chield-1" Loans deployed for Asset-3. If there is any default in interest payment on loan, provide the details.
- (iii) The computation of Interest During Construction (IDC) along with editable soft copy in Excel format with links for all the Assets for the following periods:-
  - From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
  - If there is any delay in completion of the Asset/s, from Scheduled COD to actual COD of the Asset/s.
- (iv) Statement of discharge of Interest During Construction (IDC) during the period for Assets-1, 2 and 4.
- (v) Statement of discharge of the Initial Spares, if any, during the period for all the assets.
- (vi) Furnish the details of incidental expenditure incurred (IEDC) during the period of time over-run in COD of the instant assets (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.
- (vii) Since the estimated completion cost of Asset-3 is exceeded its Apportioned Approved Cost; submit RCE, if any.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

